Central Electricity Regulatory Commission New Delhi

Petition No. 254/MP/2023

Subject : Petition under Section 79(1)(d) of the Electricity Act,

2003 read with Regulation 3(9)(a) and 8(5)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 3(10)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of

Tariff) Regulations, 2019.

Date of Hearing : 8.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Petitioner : Powerlinks Transmission Limited (PTL)

Respondents : Power Grid Corporation of India Limited (PGCIL)

and 23 Others

Parties Present : Shri Shri Venkatesh, Advocate, PTL

Shri Ashutosh Srivastava, Advocate, PTL

Shri Nihal Bhardwaj, PTL

Shri V. M. Kannan, Advocate, DTL Ms. Harimohana N., Advocate, DTL

Ms. Nita Jha, PTL Shri Jatin Mahani, PTL Shri Anup Pitale, PTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant Petition has been filed on three issues, namely, (i) declaring that the introduction of GST and amendment of Income Tax Act read with Ind AS Rules constitutes a Change in Law event, (ii) consequential relief to compensate for an additional cost due to introduction of GST and amendment of Income Tax Act read with Ind AS Rules and (iii) clarification regarding period of applicability of the Transmission Majoration Factor (TMF) on the Petitioner's project. He further submitted that he had already filed a detailed note on these issues which is already available on record. However, he sought time to upload a short note of arguments/written submissions on the e-filing portal.

2. Learned counsel for Respondent No.10, Delhi Transco Limited (DTL), prayed that DTL may be deleted from the array of Respondents, to which learned counsel for the Petitioner agreed.



- 3. The Commission acceded to the abovesaid request of learned counsel for DTL and directed the Petitioner to file a revised Memo of Parties within a week. The Commission further directed the Petitioner and Respondent No.1, PGCIL, to upload/file their respective short note of arguments/written submissions, if any, within a week's time.
- 4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

